

30/7/06

(18)

Hon. Mr. P.K. Chatterji, AM

Sri A.B. Yadav learned counsel for the applicant says that the judgment passed by this Tribunal in OA No. 1598/04 is fully applicable in this case as well being ~~the~~ identical facts. He has agreed that this OA can be dismissed in the light of the above decision. Sri Sausarbh holding brief of Sri S. Singh for respondents.

As requested by both the Parties, this OA is dismissed.

Meenam  
AM

July 2nd  
2006  
Mr.

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